



32, 33, 34 36  
% 08.12.2008

Present: Mr R. D. Jolly for the Appellant.  
Mr Navneet Negi with Mr Nand Kumar and Mr Pankaj  
Chopra for the Respondent.

+ ITA 634/2007, 710/2007, 800/2007 & 434/2008

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The learned counsel for the revenue/ appellant is not able to indicate as to what was the outcome of the meeting held by the Committee on Disputes. In these circumstances, it is obvious that the approval of the Committee on Disputes has not yet been granted. We decline to entertain this appeal any further. In case the Committee on Disputes grants the approval, the appellant / revenue would be at liberty to file a fresh appeal within 15 days of the appellant receiving the order granting such approval.

This appeal stands disposed of.

  
BADAR DURREZ AHMED, J

  
RAJIV SHAKDHER, J

December 08, 2008  
SR